

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH AT MUMBAI**

REGIONAL BENCH - COURT NO. 01

Service Tax Miscellaneous Application No. 85515 of 2020

(on behalf of appellant)

&

Service Tax Miscellaneous Application (Cross) No. 86302 of 2018

(on behalf of respondent)

in

Service Tax Appeal No. 86799 of 2018

(Arising out of Order-in-Appeal No. MKK/528/RGDAPP/17-18 dated 14.02.2018 passed by Commissioner of CGST and Central Excise, Raigad)

**Commissioner of Central Excise
and Service Tax, Raigad**

.....Appellant

4th Floor, Kendriya Utpad Shulk Bhawan,
Plot-01, Sec-17, Khandeshwar,
Raigad-410206

VERSUS

**M/s. Thakur Infra Projects
Pvt. Ltd.**

.....Respondent

Plot No. 265/1, Om Sadanika,
Panvel-Uran Road, Panvel,
Raigad-410206

Appearance:

Shri D.M. Shinde, Authorized Representative for the Appellant
None for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. A/86979 / 2021

Date of Hearing: 05.10.2021

Date of Decision: 05.10.2021

Per: S.K. MOHANTY

Heard learned AR for Revenue.

2. Revenue has filed this miscellaneous application, seeking for withdrawal of appeal in view of the instructions issued from F.No. 390/Misc/116/2017/JC dated 22.08.2019 by CBEC. We find that the disputed amount involved in this appeal is Rs.19,40,350/- and as such on the ground of monetary

limitation the appeal cannot be entertained by the Tribunal. Therefore, the prayer made by Revenue is considered and accordingly, the appeal is dismissed as withdrawn. Miscellaneous application and cross objection is disposed of.

(Dictated and pronounced in the open court)

(S.K. Mohanty)
Member (Judicial)

(P. Anjani Kumar)
Member (Technical)

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